

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 345/MP/2023 along with IA No.86/2023**

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Articles 4, 11, 12 and 16 of the Transmission Service Agreement dated 6.1.2016.

Petitioner : Warora Kurnool Transmission Limited (WKTL)

Respondent : Tamil Nadu Generation and Distribution Corp. Ltd. (TANGEDCO) and Ors.

Date of Hearing : **6.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Amit Kapur, Advocate, WKTL  
Ms. Poonam Sengupta, Advocate, WKTL  
Ms. Sakshi Kapoor, Advocate, WKTL  
Shri Rajesh Jha, Advocate, WKTL  
Shri Afak Pothiawala, WKTL  
Shri Anand Ganesan, Advocate, Karnataka ESCOMs  
Ms. Ritu Apurva, Advocate, Karnataka ESCOMs  
Shri Karthikeyan M, Advocate, Karnataka ESCOMs

**Record of Proceedings**

Due to a paucity of time, the matter could not be taken up for the hearing and accordingly, the matter was adjourned. The interim direction issued under paragraph 37 of the order dated 7.2.2021 in Petition No.334/MP/2020 shall be continued. The parties were also directed to file their respective note of submissions at least a week prior to the next date of hearing.

2. The Petitioner was directed to provide on an affidavit within two weeks the view presented by Telangana and Andhra Pradesh in the Report of the Committee attached with MoP Guidelines dated 15.10.2015, is suggestive in nature. Clarify how such suggestion can be assumed as present position on ground that there will not be any payment of RoW compensation for corridor while filing the bid.

3. The Respondents, Andhra Pradesh Southern Power Distribution Company Limited and Southern Power Distribution Company of Telangana Limited were directed to provide on an affidavit within two weeks the information about the compensation being paid as a RoW compensation for corridor by the concerned State Transmission Utility (STU) in the surrounding area of the Petitioner's Transmission Line route, in the State of Andhra Pradesh and Telangana, respectively, for implementing the transmission line prior to 2015.



4. The Petition will be listed for hearing on **20.3.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**